

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:859  
ANSWERED ON:08.12.2003  
ILLEGAL IMMIGRATION  
RAMJI MANJHI

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether the Government are aware of the immigration racket operating with the connivance of the employees of Air India;
- (b) if so, whether an FIR was registered at Mumbai for illegal traffic of people without valid papers and tickets; and
- (c) if so, the reasons for the Government's inaction despite the FIR?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION ( SHRI RAJIV PRATAP RUDY )

(a), (b) and (c): No immigration racket as such has come to the notice of the Government. However, four inadmissible passengers were intercepted by Immigration Service of the United Kingdom at the London Heathrow Airport after they arrived on Air India flight AI-111 of 20th October, 2001. Two out of the four passengers suspected to be Afghan nationals had checked in as domestic passengers for Delhi but travelled onwards to London on the same flight whereas, the other two passengers had boarded the flight at New Delhi and travelled to London on forged documents. A High Level Committee constituted under the Chairmanship of Secretary (Security), Cabinet Secretariat to enquire into the incident, found involvement of two travel agents and four employees of Air India Limited. The two agents were arrested by Mumbai police and a chargesheet has been filed against them which is pending trial before the Metropolitan Magistrate Court, Mumbai. Out of the four employees in Air India, the services of one Assistant Manager has been terminated for his alleged involvement in the stowaway case and the remaining three officials have been transferred from Chatrapati Shivaji International Airport to the Air India Headquarters, Mumbai for their suspected involvement in abetting illegal activities.